

निर्माण और आवास तथा पूति और पुनर्वास मंत्रालय में राज्य मंत्री (श्री राम किकर): (क) से (ग). भूतपूर्व पश्चिमी पाकिस्तान में विस्थापित व्यक्तियों द्वारा छोड़ी गई अचल सम्पत्तियों के सम्बन्ध में कोई भी दावा प्रारम्भिक सत्यापन के लिए अनिर्णीत नहीं पड़ा है। फिर भी भूतपूर्व सौराष्ट्र में बसाए गए सिन्धी विस्थापित व्यक्तियों के मुआवजों के दावों से सम्बन्धित 36 मामलों को अन्तिम रूप से निपटाने की कार्यवाही चल रही है। ये मामले निम्न हैं :—

जूनागढ़	.	.	31
राजकोट	.	.	4
जामनगर			1
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आशा है इन मामलों का शीघ्र निपटान कर दिया जायगा ।

Memo from Director of National Federation of Cooperative Sugar Factories against Uneconomical levy Sugar Prices

184. SHRI PRASANNBHAI MEHTA: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether a memorandum has been sent by the Director of the National Federation of Co-operative Sugar Factories to the Minister against the uneconomical prices for levy sugar;

(b) if so, whether Government have taken any decision on the recommendations of the Marathe Committee; and

(c) if not, when the same is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI BHANU PRATAP SINGH): (a) A memorandum No. F. 13-56/77-SP dated 29th June, 1977 addressed to the Minister for Agriculture and Irrigation was received from the Vice-President of the Federation.

(b) In its meeting held on 27-10-77 the Cabinet took a decision on the recommendations made by the Marathe Committee accepting the minimum notified cane price as the basis of fixing levy sugar prices, but deciding that each mill will be considered individually for fixing the price of its levy sugar.

(c) Question does not arise.

Change in the Procedure of Furnishing Security for Meter by D.E.S.U.

185. DR. MURLI MANOHAR JOSHI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether Government are aware that new allottees of Government quarters in Delhi /New Delhi are asked by the D.E.S.U. to clear the arrears, if any, of the previous occupants and also to deposit cash security for meter when they apply for the reconnection of the electricity;

(b) the reasons for changing the procedure of furnishing the security on behalf of the allottee by the office of the concerned allottee; and

(c) whether Government are aware that the above change has created difficulties particularly for the low-paid employees of the Government, and if so, the steps Government propose to take to restore the previous procedure?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR

BAKHT): (a) to (c). Because of heavy accumulation of arrears of electricity charges against certain allottees of Government quarters, the Delhi Electric Supply Undertaking had decided some time back that security deposit for electric meters should be recovered in cash from allottees of government quarters and that arrears, if any, due from the previous occupant should be cleared by the new allottee before the electricity supply could be restored. On receipt of a number of representations from new allottees of Government quarters, the Undertaking has since decided not to insist on clearance of arrears of old occupants by the new allottees before electricity is restored. However, security will have to be deposited by such allottees in cash as is being done by other consumers.

Mismanagement of Funds and Construction of Hostel in Jawaharlal Nehru University

186. PROF. DILIP CHAKRAVARTY: Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) whether there had been mismanagement of funds in the Jawaharlal Nehru University;

(b) whether there had been complaints from the students regarding the construction of Hostels; and

(c) the steps already taken or proposed to be taken in the matter?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUNDER): (a) to (c). The information is being collected and will be laid on the Table of the Sabha in due course.

Spray dried trade waste in Delhi Agency in Kalkaji, Delhi

187. PROF. DILIP CHAKRAVARTY: Will the Minister of WORKS AND HOUSING AND SUPPLY AND

REHABILITATION be pleased to state:

(a) whether a sizeable part of the land near Kalkaji acquired under the Displaced Persons Land Acquisition Act, 1948 has been sold out to a private Housing Agency operating in Greater Kailash Part II;

(b) if so, whether it violates the provisions of the Act and the Rules made thereunder; and

(c) the steps Government propose to take to accommodate the eligible displaced persons who are in the waiting list and awaiting allotment?

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI RAM KINKAR): (a) No, Sir.

(b) Does not arise.

(c) So far as displaced persons from former West Pakistan are concerned, fresh allotments were stopped long back and no displaced persons are on the waiting list awaiting allotment.

As for the displaced persons from former East Pakistan (now Bangladesh) gainfully employed in Delhi, all those who were found eligible in response to the two Press Notes dated 4-1-1966 and 13-8-1967, were offered plots in Chittaranjan Park. Fresh applications were invited vide Press Note dated 14-1-1977 for the remaining plots in Chittaranjan Park, which are to be allotted by draw of lots amongst those found eligible.

Spray Dried Trade waste in Delhi Milk Scheme

188. SHRI P. RAJAGOPAL NAIDU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether seventy to eighty tons of spray dried trade waste kept in the store of Delhi Milk Scheme has gone bad;